

SHRI BEDABRATA BARUA: I cannot say off-hand what the Bill is.

SHRI B. V. NAIK: Will you give consideration to it?

SHRI BEDABRATA BARUA: Of course.

### WRITTEN ANSWERS TO QUESTIONS

#### Direct Train from Delhi to Rajkot-Jamnagar

\*630. SHRI VEKARIA:  
SHRI ARVIND M. PATEL:

Will the Minister of RAILWAYS be pleased to state whether there is any proposal to start a direct train from Delhi to Rajkot-Jamnagar in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): No Sir. Apart from Lack of traffic justification, introduction of a direct train between Delhi and Rajkot-Jamnagar is not operationally feasible for want of line capacity on sections enroute and of requisite terminal facilities at Delhi.

#### Units engaged in production of Anhydrous Ammonia

\*632. SHRI PRIYA RANJAN DAS MUNSHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) how many units are engaged in the production of Anhydrous ammonia in this country and names of the units with their actual production figures during the last three years;

(b) names of the units which manufacture Anhydrous ammonia using solvent naphtha or coal or mixture of both and what percentage of total ammonia produced is based on coal/solvent naphtha; and

(c) what is the production cost of ammonia gas either from solvent naphtha or coal?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (c) A statement is laid on the Table of the House. Placed in Library. Sec. No. Lt. 9419/75].

#### Proposal to Abridge Schedules 5 and 6 of the Companies Act

\*633. SHRI Y. ESWARA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under consideration to abridge the Schedules 5 and 6 of the new Companies Act; and

(b) if so, the salient features thereof and reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) There are no proposals to abridge Schedule V to the Companies Act.

As regards Schedule VI, difficulties have been expressed by a number of companies, including export-oriented companies, in complying with provisions of Part II of Schedule VI of the Companies Act as amended in 1973, in respect of presentation of quantitative information. These representations are under examination of the Government.

#### बम्बई डिबीजन से स्टाल और ट्रालियां

\*636. श्री कुमुदचन्द कच्छवाय: क्या रेल मंत्री यह बतावे की कृपा करेंगे कि।

(क) क्या पश्चिम और मध्य रेलवे के बम्बई डिबीजन के कई स्टेशनों पर विभागीय स्टाल और ट्रालियां चलाई जा रही हैं;

(ख) यदि हा, तो क्या उन स्टेशनों पर स्टाल चलाने के लिये गैर-सरकारी ठेकदारों को भी ठेके दिये गये हैं;

(ग) क्या कुछ संसद् सदस्यों ने इन दोनों रेलवे डिबीजनों में ठेकेदारों द्वारा बड़े पैमाने पर